Central Administrative Tribunal Principal Bench

CP - 297/2018 in OA-837/2018

New Delhi, this the 12th day of July, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

> Kusum Lata w/o Sh. Neeraj Bansal, Aged about 45 years, R/o I-3/45, Sector-16, Rohini, Delhi-110 089.

> > ...Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

Ms. Gitanjali Gupta, Chairperson, Delhi Subordinate Services Selection Board, FC-18, Institutional Area, Karkardooma, Delhi-110 092.

... Respondent

(Through: Sh. Anuj Bansal)

ORDER (ORAL)

Hon'ble Mr. K.N. Shrivastava, Member (A)

The direction issued by the Tribunal vide order dated 21.02.2018 in OA 837/2018 was to dispose of the representation of the petitioner, who was original applicant in the OA, by way of passing a speaking order.

2. Sh. Anuj Kumar Sharma, learned counsel for the respondents drew our attention to order dated 06.06.2018 enclosed with the compliance affidavit filed on behalf of the respondents. We have perused it. Vide this order, the

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respondents have disposed of the pending representation of the Petitioner.

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3. In view of the above, we are satisfied that the Tribunal's Order dated 21.02.2018 in OA No. 837/2018 has been fully complied with by the respondents, hence CP is closed. Notices issued to the respondents are discharged. The petitioner (Original Applicant in the OA) shall have liberty to take recourse to the remedies, as available to her, under law, in case she feels dissatisfied with the order dated 06.06.2018.

(S.N. Terdal) Member (J) (K.N. Shrivastava) Member (A)

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